

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016										
										(Amt in Rs.)
Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted					
1	Secured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	3,41,34,636	1	3,41,34,636				3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)								4	
5	Operational creditors (Workmen)								5	
6	Operational creditors (Employees)								6	
7	Operational creditors (Government Dues)								7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	1,24,36,712	1	1,24,36,712	-	-	-	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	
<b>Total</b>		<b>2</b>	<b>4,65,71,348</b>	<b>2</b>	<b>4,65,71,348</b>			-		

\*Note: All the claims are provisionally admitted and are subject to further determination/verification based on further information/documents as provided by creditor in response to our queries/clarifications sought, during the corporate insolvency resolution process, as per the provisions of the IBC. The claims may get revised as soon as may be practicable, when additional information warranting such revisions is produced, as per the requirements of Regulation 14(2) of the CIRP Regulations. As per Regulation 12 (1) of the CIRP Regulations, any creditor, who fails to submit a claim with proof within the time stipulated in the public announcement, may submit his claim with proof to the interim resolution professional or the resolution professional, as the case may be, up to the date of issue of request for resolution plans under regulation 36B or ninety days from the insolvency commencement date, whichever is later. The creditor shall provide reasons for delay in submitting the claim beyond the period of ninety days from the insolvency commencement. When additional information warranting such revision is submitted, and also any new claims admitted on account of financial creditors, the formation of CoC shall be changed, in terms of percentage of voting shares. Further, the claims are subject to confirmation with the books of accounts which have not been updated/provided by the Suspended Board of Directors of the Corporate Debtor.

## Annexure – 3

Name of the corporate debtor: Hitro Energy Solutions Private Limited;

Date of commencement of CIRP: 06.12.2018 (RP received Order on 16.09.2024); List of creditors as on: 12.11.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted (provisionally)	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Indian Bank SAM Branch Chennai	22-10-24	3,41,34,636	3,41,34,636	Secured	-	NA	No	73.30%	0	0	-	-	
<b>Total</b>			<b>3,41,34,636</b>	<b>3,41,34,636</b>		-			<b>73.30%</b>				-	

## Annexure – 8

Name of the corporate debtor: Hitro Energy Solutions Private Limited;

Date of commencement of CIRP: 06.12.2018 (RP received Order on 16.09.2024); List of creditors as on: 12.11.2024

## List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Consolidated Construction Consortium Ltd		1,24,36,712	1,24,36,712	Unsecured	NA	NA	No	26.70%	0	0	0	-	The IRP collated the claims from the creditor of the Corporate Debtor as already received and collated by the erstwhile IRP which was provided to IRP on 10.10.2024.
<b>TOTAL</b>			<b>1,24,36,712</b>	<b>1,24,36,712</b>					<b>26.70%</b>	-	-	-	-	